

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P.No.130/2016 in O.A. No.1885/2014

Monday, this the 18th day of September 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Ms. Praveen Mahajan, Member (A)**

Babita w/o late (Shri) Ishak Lal
Aged about 42 years
Group D
Department - Post Office
Designation - Casual Labour
Nature of Grievance – Contempt
r/o Karkardooma Sabzi Mandi
H.No.208, Gali No.17
Delhi - 92

..Applicant

(Ms. Meenu Mainee for Mrs. Rani Chhabra, Advocate)

Versus

1. Smt. Sarita Singh
Chief Postmaster General
Department of Posts
U P Circle, Lucknow – 226 001
2. Shri R K V Singh
Postmaster General
Bareilly 243001
UP
3. Shri R C Rathore
Sr. Superintendent of Post Offices
Saharanpur – 247001
UP

..Respondents

(Mr. Vijendra Singh, Advocate)

O R D E R (ORAL)**Justice Permod Kohli:**

Vide order dated 29.05.2015 passed in OA No.1885/2014

following directions were issued:-

“7. Therefore, on the grounds of humanity and great principles of our Constitution, I direct the respondents to consider the case of the applicant for compassionate appointment within six months from the date of receipt of a copy of this order. The OA is accordingly disposed of. No costs.”

2. The directions having not been complied with, the present contempt proceedings have been initiated. The respondents have filed the compliance affidavit annexing thereto copy of an order dated 09.08.2017 whereby the applicant has been appointed on compassionate basis on the recommendations of the Circle Relaxation Committee and has been allotted Saharanpur Division.

3. In view of the above mentioned order, the directions of the Tribunal stands complied with. Nothing survives. The present contempt proceedings are hereby dropped.

(Praveen Mahajan)
Member (A)

(Justice Permod Kohli)
Chairman

September 18, 2017
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